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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO. 44 OF 2010

Cuttack this the 31st day of August, 2010

CORAM:

THE HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER

Padma Ch.Sahani...Applicant

-VERSUS-

Union of India & Ors. Respondents

ORDER

None appears for the applicant on call. This Original Application has been filed by the applicant seeking the following relief.

“...to admit this application, call for & verify the answer scripts of the selected candidates as well as the applicant and after hearing direct quashing of the selection made by the respondents for the post of Post man/Mail guard as per their notification Annexure-1 to hold departmental examination for the year 2006, 2007 and 2008;
And/or to select the applicant for the said post”.

As an interim relief, the applicant has prayed that the selection already made by the respondents may not be given effect to.

It is the case of the applicant that in response to an advertisement/notification dated 4.11.2009 for holding departmental examination for promotion to the post of Postman/Mail Guard cadre of the vacancies of the years 2006, 2007 and 2008, the G.D.S. officials were allowed to participate in the examination that was held on 31.1.2010, the result of the examination was declared on 27.4.2010, the applicant's name did not figure in the list of selected candidates, though according to him, he had done exceedingly well in the written examination. The information obtained by the applicant through R.T.I.Act (Annexure-A/2) would show that he has secured 40, 32

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and 44 marks in Paper-A, Paper-B and Paper-C respectively which works out to 116 marks in toto. The applicant having noticed certain discrepancies in the evaluation of answers and marks, which according to him, were reduced to accommodate other candidates in the selection and alleging certain foul play in the entire selection process made representations to Respondent Nos. 3, 4 and 5 on 25.6.2010 vide Annexure-3 to this O.A. No response having been received, the applicant has approached this Tribunal with the prayer as mentioned above.

Since his representation is dated 25.6.2010, hardly two months are over, it is too much to expect that a decision should have been taken and communicated to the applicant by the time of filing this O.A. In the above premises, it is considered that the Respondents should be given some more time to consider the representation and dispose of the same with a reasoned order within a reasonable time frame.

Accordingly, without expressing any opinion on the merit of the case, it is ordered that Respondent Nos. 3, 4 and 5 shall consider the representation of the applicant as at Annexure-3 by addressing all the points raised therein and pass a reasoned order within a period of sixty days from the date of receipt of this order under intimation to the applicant.

With the above observation and direction, this O.A. is disposed of at the stage of admission. No costs.

Send copies of this order along with copies of the O.A. to Respondent Nos. 3, 4 and 5 for compliance.


ADMINISTRATIVE MEMBER